GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

Rajya Sabha

UNSTARRED QUESTION NO.: 831 TO BE ANSWERED ON THE 28th July 2025

SAFETY MECHANISMS AT ALL DOMESTIC AIRPORTS

831. SHRI JOSE K. MANI

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government has conducted any inquiry into the recent accident at Ahmedabad airport involving Air India aircraft;
- (b) if so, the key findings of such inquiry;
- (c) the steps taken by Government to ensure robust safety mechanisms at all major domestic airports to prevent such incidents in future; and
- (d) whether standard operating procedures (SOPs) and ground crew training have been reviewed in light of this accident?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) & (b): An investigation has been ordered by the Director General, Aircraft Accident Investigation Bureau (AAIB) under Rule 11 of the Aircraft (Investigation of Accidents & Incidents) Rules, 2017 to determine the probable cause(s)/contributory factor(s) leading to the accident of Air India flight AI-171 at Ahmedabad on 12.06.2025.

A preliminary report on the accident has been published by AAIB on 12th July, 2025 and is available on their website www.aaib.gov.in.

The investigation is in progress to determine the probable cause(s)/contributory factor(s) leading to the accident.

- (c) & (d): Directorate General of Civil Aviation (DGCA) has a robust mechanism at licensed airports for prevention of incident. Following salient measures are taken by DGCA on a regular basis to ensure passenger safety and to maintain global aviation safety standards:
- (i). There is a systematic safety oversight process in place for monitoring the compliance of Rules and Civil Aviation Requirements (CARs) to ensure safety of airport operation. The safety oversight process includes annual surveillances, spot checks and regulatory audits. In addition, special audits are also carried out as per the risk perceived.
- (ii). Findings of audits, surveillances & spot checks are followed up with the concerned aerodrome operators for compliance. The observations are closed after due verification. Further the compliance of the action taken by the operator is verified during the next audit/surveillance.
- (iii). In case of any violations/non-compliance to regulations detected during audit/surveillance, enforcement action including financial penalty is imposed by the DGCA.
- (iv). Recommendations emanating from investigation reports of accident/incident are implemented to prevent further occurrence.
